

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 97 of 2022**

**IN THE MATTER OF:**

Dr. M.S. Tejashwari Telangana

...Applicant(s)

-Vs-

The Union of India Rep.  
by its Secretary Ministry of Defence,  
New Delhi and Ors.

...Respondent(s)

**REPORT OF THE 6<sup>th</sup> RESPONDENT - (HMWSSB)**



Mrs. H. Yasmeen Ali,  
Counsel for the 6<sup>th</sup> Respondent

Place: Chennai

Date: 22.08.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE, CHENNAI.**

**Original OA No. 97 of 2022 (SZ)**

**Between:**

Dr. Tejashwari,  
D/o. Late M. Sathyanarayana Reddy,  
H.No. 3-16-668/A, Trimulgherry 'X' Roads,  
Secunderabad – 500 015, Telangana

.....Appellants

And

The Union of India rep by its Secretary,  
Ministry of Defence, New-Delhi and Ors

.....Respondent(s)

**REPORT FILED BY THE HMWSSB (RESPONDENT No.6)**

1. The Hon'ble NGT has passed the following Order at the hearing held on 30.04.2024 is as follows:

*1. The report dated 29.04.2024 of the Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) is filed.*

*2. Similarly, the report dated 29.04.2024 of the Telangana State Pollution Control Board (TSPCB) is filed, wherein it is stated that,*

*They inspected the site on 18.04.2024 and 24.04.2024. The Secunderabad Cantonment Board (SCB) has entrusted the work of STP and the rejuvenation of Thirumalgherry Lake to the Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB). The SCB has released an amount of Rs.1.9 Crores to the HMWSSB for the said purpose.*

  
Chief General Manager (Engg.)  
Project Construction Circle-I,  
H.M.W.S.S.B., Khairatabad, Hyderabad-04.

*As per the work order of the SCB, the HMWSSB has proposed the construction of a sump for collection of the sewage at the North-East corner of the applicant's land, pump through 150 mm Dia pipe up to the designated I & D structure at the inlet of the lake and a ring sewer of 450 mm RCC pipe along the peripheral boundary of the lake for diversion of sewage.*

*The SCB also stated that they proposed to construct the STP of 1.0 MLD and identified an extent of 0.3 Acres in Survey No.118 near the lake and a request has been made to the Chief Land Commissioner of Land Administration of Telangana State. Page 3 of 4.*

*The TSPCB also observed that the sump for collection of the sewage is completed at the North-East corner of the applicant's land and the works relating to laying of the pipeline for diversion of the sewage entering into the applicant's land are under progress.*

*In the meanwhile, the TSPCB has taken up the task of lifting the sewage from outside and also inside of the applicant's land through tankers and the same is sent to the nearby STP of HMWSSB located at Safilguda for treatment.*

*The lifting of sewage is being done on a daily basis with the logistic support provided by the SCB. The sewage is lifted every day by one tanker from outside and one tanker from inside the applicant's land and moved to the nearby STP.*

*Till now, 18 KL of sewage has been removed from outside the applicant's land and 15 KL of sewage from the premises of the applicant's land. They also attached the photographs as proof of the same.*

*3. The learned counsel appearing for the applicant would complain that despite the efforts taken by the authorities as reported above, the sewage continues to flow into their land.*

  
Chief General Manager (L)  
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4. In reply, the learned counsel appearing for the SCB states that though it is correct that still the flow is there, the same would be controlled in a day or two.

5. We only direct the Telangana SPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, they can assess the cost of remediation of the land, as the sewage has been collected in the applicant's premises fairly long time.

6. Let the HMWSSB state whether any action has been taken against the SCB for not treating the sewage properly till such time the applicant had knocked the doors of this Tribunal.

7. The Telangana SPCB is also directed to assess the environmental compensation payable as well as the remediation cost which should be submitted before the date of next hearing.

8. The learned counsel appearing for the 2nd Respondent would submit that they have filed a memo enclosing the action plan report along with annexure, which is not before us. Let the same be verified and reach it to the bundle.

9. Post the matter on 12.07.2024 for filing reports by the Telangana SPCB and HMWSSB.

2. In compliance of the above orders of this Hon'ble NGT, we hereby submit our Report in respect of Direction No.6 relates to HMWSSB as follows:

- i) The Secunderabad Cantonment Board (SCB) is a separate entity and is responsible to look after the water supply and sewerage facilities in its own jurisdiction. SCB has requested HMWSSB initially to prevent the entry of sewage into the Trimulgherry Lake and divert it to the



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downstream side. Subsequently the SCB requested the HMWSSB for preparation of a Master Plan for sewage collection / transmission / treatment along with rejuvenation & beautification of lakes in their jurisdiction. After concurrence and depositing amount by SCB, HMWSSB has taken up the work of preparation of DPR in Aug'2023 through N/s.NCPE Consultants, Hyderabad. The Stage-I of the scheme is completed and the entry of sewage flows into Trimulgherry Lake is diverted.

- ii) It is to report that, as the SCB area's water supply and sewerage system is looked after by SCB, which is a separate local governing body and HMWSSB has no role to play in their jurisdiction, as such no action could be taken by HMWSSB.
- iii) However, as requested by SCB and in compliance of the Hon'ble NGT directions, the diversion sewer main with associated components has been taken up on priority Stage-I and completed and the entry of sewage flows into Trimulgherry Lake is diverted.
- iv) It is further to submit that, the Applicant's grievance under OA No.97 has been addressed by diversion of sewage generated on the upstream of

applicant's land by providing a collection well near applicant's land and diverted away into the newly laid pipeline and applicant's premises is now free from sewage entry. Thus, the Applicant's grievance has been resolved.

3. This is the submission of the Report before the Hon'ble National Green Tribunal.

Date: <sup>\*</sup> 11 July, 2024  
Place: Hyderabad.



Inspection Team  
Chief General Manager (Engg),  
Project Construction Circle-I,  
HMWSSB, Hyderabad.

**Chief General Manager (Engg.)**  
**Project Construction Circle-I,**  
**H.M.W.S.S.B., Khairatabad, Hyderabad-04.**